

**CORRIGENDUM TO THE LETTER OF OFFER
FOR THE ATTENTION OF THE SHAREHOLDERS
OF SEASONS TEXTILES LIMITED**

Regd. Office: D-29 (Ground Floor), Defence Colony, New Delhi-110024.

This Corrigendum should be read in continuation of and in conjunction with the Letter of Offer, unless otherwise specified.

Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the Letter of Offer, unless otherwise defined.

The shareholders of Seasons Textiles Limited are requested to note the amendments with respect to and in connection with Letter of Offer as sent to the shareholders are as under:

1. Page No. 1 of Letter of Offer.

The "Draft Letter of Offer" as disclosed at the top of the page should be read as "Letter of Offer" and be read accordingly.

The acquirers and PACs accepts full responsibility for the information contained in this Corrigendum to the Letter of Offer and also the obligations of the Acquirers and PACs as laid down in the SEBI (SAST) Regulations, 2011 & subsequent amendments thereof.

This Corrigendum to the Letter of Offer will also be available on **SEBI's website at www.sebi.gov.in**

Issued by Manager to the Offer on behalf of the Acquirers & PACs



D & A Financial Services (P) Limited

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Contact Person: **Mr. Priyaranjan**

Date : June 13, 2013

Place : New Delhi